

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s).4296/2024

MOHAMMED MOQUIM

Appellant(s)

VERSUS

DEBASHISH SAMANTARAY

Respondent(s)

(IA No.69171/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.69170/2024-STAY APPLICATION)

Date : 18-03-2024 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE K.V. VISWANATHANFor Appellant(s) Dr. S. Muralidhar, Sr. Adv.
Mr. Pitambar Acharya, Sr. Adv.
Ms. Mithu Jain, AOR
Mr. Sanchit Garga, Adv.
Mr. Kunal Rana, Adv.
Mr. M. A. Karthik, Adv.
Mr. Maitreya Subramaniam, Adv.
Ms. Pallak Bhagat, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice, returnable on 10.05.2024.
2. Meanwhile, operation of the impugned judgment shall remain stayed, subject to the condition that the appellant shall not be entitled to cast vote in the assembly proceedings. However, he shall be permitted to participate in the assembly proceedings and shall be entitled to all the perks and facilities, to which he is entitled as a member of the Legislative Assembly.

(ARJUN BISHT)
COURT MASTER (SH)(PREETHI T.C.)
COURT MASTER (NSH)